

1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
52.	Public Works, Housing, Roads and Bridges	6,60,11,000	2,60,56,000	9,24,16,000	3,64,79,000
53.	Functional Buildings and other Developmental Schemes	81,59,000	..	1,14,22,000
54.	Water Supply Schemes	75,00,000	55,83,000	1,05,00,000	78,17,000

NAGALAND APPROPRIATION (NO. 2) BILL,* 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1977-78.

MR. SPEAKER: The questions is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1977-78"

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1977-78, be taken into consideration".

*Published in Gazette of India 25.7.77.

†Introduced/moved with the recommending as President.

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1977-78, be taken into consideration".

(SHRI ANNASAHEB P. SHINDE) (Ahmednagar): I have to make a small submission for the consideration of the hon. Minister.

One of the prestigious projects in Nagaland, a sugar factory, has been erected there and it is in production. But, unfortunately, it is in a very bad shape and some substantial provision in the Appropriation Bill is really necessary to help the State Government to rehabilitate this sugar factory.

Nagaland is a very good area for the development of sugar cane and the hon. Minister himself has referred to it. But it is not the question of sugar cane alone but the sugar factory also. The factory there has incurred very heavy losses in the past and some help has to be given to the State to rehabilitate the factory.

This is my submission for your consideration.

Extraordinary, Part II, section 2, dated
 mendment of the Vice-President

SHRI SAUGATA ROY (Barrackpore): I want to draw the attention of this House to the very serious incidents that took place in Dimapur about two months ago in which a lot of people including Assamese, Bengalis and Marwaris were driven out of Dimapur and they had to take shelter in Golaghat in Assam and other places. Immediate central intervention is necessary. I am sorry in the whole reply the Minister has not even made a mention to this terrible incident that took place in Dimapur.

MR. SPEAKER: You have not given notice. So he may not be able to reply.

SHRI SAUGATA ROY: I am requesting while passing the Budget that he should take initiative to draw the attention of the Home Minister to this incident which was engineered by vested interests and it is causing very serious tension in this crucial north-eastern State of Nagaland.

SHRI K. LAKKAPPA (Tumkur): The Minister is not even noting down the points.

AN HON. MEMBER: It is a matter which can be taken up in the Consultative Committee for Nagaland.

SHRI SAUGATA ROY: Unfortunately they are postponing the Consultative Committee meeting. Twice it has been postponed. It has never happened before.

SHRI HARI VISHNU KAMATH (Hoshangabad): For what reason?

SHRI SAUGATA ROY: The reason is that the Home Minister cannot attend. On the 23rd there was a meeting fixed but at the last moment, it was postponed. You must look into it. We have been harassed like this. Only two days before the Consultative Committee meeting it was postponed.

MR. SPEAKER: How is it relevant here?

SHRI SAUGATA ROY: it is quite relevant.

MR. SPEAKER: But you cannot raise it without giving notice.

SHRI SAUGATA ROY: We seek your protection. We draw the attention of the House and the Members to this not calling of the meeting.

SHRI HARI VISHNU KAMATH: He is speaking on the Second Reading. He is relevant.

MR. SPEAKER: Now, the question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1977-78, be taken into consideration."

The motion was adopted.

SHRI K. LAKKAPPA: I request him through you that he should at least give a reply whether he would look into it or if he would pass it on to the Home Minister.

MR. SPEAKER: Mr. Lakkappa is an advocate for everybody.

SHRI K. LAKKAPPA: It is not like that. Nagaland is in our country.

MR. SPEAKER: The Minister cannot know everything because it refers to other Ministries also. Now that you have raised the question and mentioned the point, he may look into it.

Now, the question is:

"That clauses 2, 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill.

12.40 hrs.

Clause 1, the Enacting Formula and the Title were added to the Bill.

***DEMANDS FOR EXCESS GRANTS (GENERAL), 1974-75**

SHRI H. M. PATEL: I beg to move:

MR. SPEAKER: We shall now take up the Demands for Excess Grants (General) for the year 1974-75.

"That the Bill be passed."

Motion moved:

I take note of the concern expressed by Shri Shinde about the sugar mill there and I would like to assure him that I will certainly go into that matter.

"That the respective excess sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Regarding the other point that has been raised, I shall see what can be done and what is the position about it.

MR. SPEAKER: The question is:

"That the Bill be passed."

Demands Nos. 1, 11, 13, 17, 18, 21, 31, 32, 34, 40, 41, 43, 50, 52, 53, 57, 60, 62, 65, 76, 80, 94 and 102."

The motion was adopted.

[Demands for Excess Grants (General) for 1974-75 submitted to the vote of Lok Sabha.]

No. of Demand	Name of Demand	Amount of Demand submitted to the vote of the House
1	2	3
I. EXPENDITURE MET FROM REVENUE		Rs.
1	Department of Agriculture	12,47,562
11	Ministry of Commerce	8,67,309
13	Ministry of Communications	2,13,989
18	Ministry of Defence	7,37,538
21	Defence Services—Air Force	9,20,56,785
31	Taxes on Income, Estate Duty, Wealth Tax and Gift Tax	46,33,680
32	Stamps	780
34	Currency, Coinage and Mint	51,13,742

*Moved with the recommendation of the Vice-President acting as President.